

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 119

IA No.2261/23, 1448/23
2249/23, IA(I.B.C)/794 (CH)2024
In
CP(IB) No. 147/Chd/HP/2019
(Admitted)

IN THE MATTER OF:
Syndicate Bank

...Petitioner-Financial Creditor

Versus

Omid Engineering Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 33(1) (b) (i) to (iii) r/w Sec 33(3), 19(2), 60(5), 66(1) IBC
2016

Order delivered on 08.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 13.05.2024.

Sd/-

Court Officer